

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
RENAISSANCE EDUCATION PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Renaissance Education Private Limited
2.	Date of incorporation of corporate debtor	November 21, 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80220MH2005PTC157426
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Apte Phata Mumbai Goa Highway, Karnala Bird Sanctuary, Panvel, Maharashtra, 410220
6.	Date of closure of Insolvency Resolution Process	December 19, 2023
7.	Liquidation commencement date of corporate debtor	December 19, 2023 (Order received on January 16, 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Divyesh Desai Reg. No.: IBBI/IPA-001/IP-P00169/2017-2018/10338
9.	Address and e-mail of the liquidator, as registered with the Board	Moore Singhi Advisors LLP, B2 - 402, Marathon Innova, 4th Floor, Off Ganpatrao Kadam Marg, Lower Parel, Mumbai, Maharashtra, 400 013 Email: divyeshdesai@singhico.com
10.	Address and e-mail to be used for correspondence with the liquidator	Moore Singhi Advisors LLP, B2 - 402, Marathon Innova, 4th Floor, Off Ganpatrao Kadam Marg, Lower Parel, Mumbai, Maharashtra, 400013 liq.repl@gmail.com and divyeshdesai@singhico.com
11.	Last date for submission of claims	February 15, 2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench-I has ordered the commencement of liquidation of the **Renaissance Education Private Limited** on December 19, 2023.

The stakeholders of Renaissance Education Private Limited, are hereby called upon to submit their claims with proof on or before **February 15, 2024** to the liquidator at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

The forms can be downloaded from <https://ibbi.gov.in/en/home/downloads>.

Divyesh N. Desai

Divyesh Desai
Liquidator

Place: Mumbai
Date: January 18, 2024

For Renaissance Education Private Limited
Reg. No.: IBBI/IPA-001/IP-P00169/2017-2018/10338

